

DISTRICT COURTS, KULLU,
CIVIL AND SESSIONS DIVISION,
KULLU AND LAHAUL-SPITI DISTRICTS
AT KULLU, H.P. - 175 101.



Draft Disaster Management Plan - 2015



Message

I am pleased to present the Draft Disaster Management Plan in respect of the (1) District Courts Complex, Dhalpur, Kullu, H.P. (2) Sub Divisional Court Complex, Manali, District Kullu, H.P. (3) Sessions House, Shastri Nagar (near Puri Bros. Petrol Pump) and (4) Sessions House, Keylong, District Lahaul-Spiti, H.P., falling under the jurisdiction of Civil and Sessions Division, Kullu and Lahaul-Spiti Districts at Kullu, H.P. - 175 101. This is a comprehensive document and it will serve as a dossier in preparation for quick response of the stake holders in the situation of disasters. Disaster Management is not only the responsibility of the Institution/ Government only; all the stakeholders i.e. Judicial Officers, esteemed lawyers, court staff and litigant public will have to bear the responsibility and work in tandem to minimize the loss to life and property in the event of disaster hazard.

Looking forward to favorable response from all quarters.

25.08.2015


(Prem Pal Ranta)
District and Sessions Judge
Civil and Sessions Division
Kullu & Lahaul-Spiti Distts.
At Kullu, H.P.

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1. Introduction

It is well known to all of us that consequent upon the enactment of the ***Disaster Management Act, 2005***, the Government as well as the Hon'ble High Court of Himachal Pradesh, Shimla has decided to initiate effective and serious efforts to mitigate and manage the disasters.

The Act ibid describes disaster as *“a catastrophe, mishap, calamity or grave occurrence in any area, arising from natural or man made causes, or by accident or negligence which results in substantial loss of life of human, suffering or damage to, and destruction of, property or damage to, or degradation of, environment, and is of such a nature or magnitude as to be beyond the coping capacity of the community of the affected area”*. These situations are sudden and with severe consequences. Thus entails the need for a proper disaster management plan and its effective and timely execution in such events.

The Disaster Management Act, 2005 mandates every Government Department to prepare, review and update Disaster Management Plan. Courts, like other institutions are vulnerable to disasters as well. The disruption caused by disasters in working of Courts will severally affect the justice delivery system apart from the loss of life and property.

1.1 Aim and objectives of the Disaster Management Plan

Our main aim is to reduce vulnerability and also to mitigate and minimize the destruction caused by all of these types of disaster, be it natural or man made. This document describes the various processes and measures that form the comprehensive disaster management plan with regard to the following Court Complexes and other buildings belonging to this department, falling under the jurisdiction of Civil and Sessions Division, Kullu and Lahaul-Spiti Districts at Kullu:-

- 1. District Courts Complex, Dhalpur, Kullu**
- 2. Sub Divisional Court Complex, Manali**
- 3. Sessions House, Shastri Nagar, Kullu**
- 4. Sessions House, Keylong, District Lahaul-Spiti**

The **basis objectives** of the Disaster Management Plan are as under:-

- Institutionalization of disaster management
- Encouraging a culture of disaster preparedness amongst the stake holders
- Vulnerability reduction and disaster mitigation through better planning process
- Creation of the best mechanism to handle any precedented events
- Instant response and effective decision making in the eventuality of any sort of disaster
- Better coordination of relief and rehabilitation aftermath of a disaster
- Better coordination of all line departments in disaster management

1.2 Profile of District Courts, Kullu (Organization Structure)

District Courts Complex, Dhalpur, Kullu, H.P. presently houses four courts, namely the Courts of (1) the District and Sessions Judge, Kullu and Lahaul-Spiti Districts at Kullu, (2) the Additional District and Sessions Judge, Kullu, (3) the Civil Judge (Sr. Divn.)-cum-CJM, Kullu and (4) The Civil Judge(Sr. Divn.)-cum-CJM, Lahaul-Spiti at Kullu. The District and Sessions Judge, Kullu, is the Controlling Officer in respect of the Judicial Officers of Subordinate Judiciary and employees working in this Civil and Sessions Division.

1.3 Infrastructure

a) District Courts Complex, Dhalpur, Kullu, H.P.



The Judicial Courts Complex, Dhalpur, Kullu, H.P. is a three storeyed building which houses all the aforesaid four courts and their respective offices. The Courts of the District and Sessions Judge, Kullu and the Additional District and Sessions Judge, Kullu, Conference Hall, Video Conferencing Hall and Server Room/ Judicial Service Centre (JSC), are situated on the top/second floor of the building. The Court of the Civil Judge (Sr. Divn.)-cum-CJM, Kullu, Central Library and Bar Room are situated on the first floor of the building. The Courts of the Civil Judge (Sr. Divn.)-cum-CJM, Lahaul-Spiti at Kullu, Mediation Centre, Front Office of the District Legal Services Authority, Kullu, and the Sub Divisional Record Rooms, Kullu/ Lahaul-Spiti at Kullu (*under the control of the Civil Judges (Sr. Divn.)-cum-CJMs, Kullu/ Lahaul-Spiti at Kullu, respectively*), are situated on the ground floor of the building. Every floor has well spacious separate general toilets for ladies and gents. There is also a two storeyed litigants hall(s) within the court compound.

The building has ample passages, gallery and stairs for easy approach to its different parts. There are two separate entrance gates i.e. one for the Judicial Officers and another for the lawyers, staff and litigants public. The complex has also the parking for the vehicles of the Judicial Officers in front of the Judges Entrance gate. However, the parking for the vehicles of the lawyers, staff and the litigants public is in front of the Main Entrance Gate of the complex.

**b) Sub Divisional Court Complex, Manali,
District Kullu, H.P.**



The Sub Divisional Court Complex, Manali, District, Kullu, H.P. is a three storeyed building which houses the Court of the Civil Judge (Junior Division)-cum-Judicial Magistrate 1st Class, Manali, Bar Room and Canteen in the ground floor. The residence of the Presiding Officer, office rooms, Record Room and Server Room-cum-Judicial Service Centre (JSC) are situated on the first floor of the building. The High Court Guest House, Manali is situated on the third/top floor of the building. Above the third floor and beneath the tin roof of the building, there is also a small wooden room being used as dormitory of the Guest House.

The building has ample passages, gallery and stairs for easy approach to its different parts. There are two separate entrance gates i.e. one for the Judicial Officer/ occupants of the High Court Guest House and another for the lawyers, staff and litigants public. The complex has also the common parking for vehicles on two separate earmarked spaces, one for the Judicial Officer/ occupants of the High Court Guest House and another for the lawyers, staff and litigants.

c) Sessions House, Kullu

The Sessions House, Kullu, is situated at Shastri Nagar, Kullu (opposite Puri Bors. Petrol Pump). It comprises of two separate buildings in proximity namely **Sessions House**, which is a single storey building, consisting of three suites, drawing room, kitchen and store, and another building is the **Annexe of Sessions House**, which is two storeyed building comprising of four rooms with attached lobbies. However, with the passage of time, the Annexe of Sessions House has become obsolete and has been declared by the Competent Committee as unsafe for dwelling of human beings and storage of articles and as such, the matter qua grant of necessary permission for its demolition is under consideration before the Registry of Hon'ble High Court of Himachal Pradesh, Shimla.

Both the aforesaid buildings have ample passages. There is suffice space for parking of vehicles, besides one lawn, flower beds and open space.



d) Sessions House, Keylong



The Sessions House, Keylong, District Lahaul-Spiti, H.P. is situated at Lower Keylong. It is two storeyed building, consisting of a court room with attached chamber (both unfurnished) and toilet as well as room of Chowkidar in the ground floor. There are four suites, drawing room, dinning room and kitchen in the first/ top floor of the building.

The building has only one common passage. There is also no space for parking of vehicles. However, there is small open space/ courtyard in front of the building.

2 Hazard, Vulnerability, Capacity and Risk Profile

2.1 Major Hazards in Kullu

Type	Level of Vulnerability
Earthquakes	High
Floods & Cloud Bursts	High
Landslides	High
Forest Fires	Medium
Domestic Fires	Medium
Industry Fires	Low
Const. Type & Density	Medium
Overall Vulnerability	Medium

2.2 Risk Analysis/ Vulnerability for District Courts Kullu

Apart from natural calamities and hazards as mentioned above, many man made disasters can have devastating effect on human life and property. Courts being the backbone of the Justice Delivery System, effects of such disaster will be multifold.

District Courts Complex, Kullu as well as the Sub Divisional Courts Complex, Manali, are the hub of activities with esteemed lawyers, litigants and other stakeholders alongwith the employees and officers. Such a public office is prone to various catastrophes, such follows:-

➤**Stampede:-** Normal working hours in Courts faces a huge rush and crowd. Such a situation is an easy recipe for stampede.

➤**Fire:-** Fire whether accidental or man made may have severe impact, reckoning the huge quantity of records and files apart from human life and public property.

➤**Security:-** Courts also deal with under trial prisoners regularly, some of them are hard core criminals, thus, possibility of security hazard can not be ruled out.

The aforesaid Sessions Houses/ Guest Houses remain fully occupied by various categories of dignitaries/ VVIPs during peak tourist seasons. They are also accompanied by their family members and attended upon by PSOs/ security personnel, Drivers and other personal staff. In addition to above, there is a permanent staff of this department deployed in these Guest Houses. Therefore, natural calamities and hazards as referred to above, may also have devastating effect on human life and public property in respect of these Sessions/ Guest Houses. As such, for

the reasons stated above, aforementioned Guest Houses also entail necessity of disaster management and planning.

2.3 Capacity of the Department to deal with disasters

District Courts complex, Kullu, Taluka Court Complex, Manali and Sessions House, Kullu, are structurally well built with ample open spaces. There are multiple exit routes which are crucial in hazardous situations. Open passageways and shafts in the complexes/ buildings aid to sufficient lighting and ventilation which is helpful at times of fires.

Close proximity of the Court Complexes, Kullu and Manali to the major Government departments and hospital is an added asset. The Court Complexes are easily approachable for relief vehicles such as firefighting vans and ambulances etc. For quick response, in the event of disaster, there are four vehicles of the Judicial Officers at Kullu.

2.4 Gaps in existing capacity

Self assessment of capacity is essential to deal with disasters effectively and that too, in continuum. The disaster management plan must focus on lacunae and shortcomings so that they can be corrected well before some untoward event happens.

The aforesaid buildings belonging to the Judiciary, have certain gaps in capacity necessary to deal with disaster effectively, such as:-

- **Lack of firefighting tools:-** There are no firefighting tools installed in the complexes/buildings. No provisions for setting up of fire hydrants and fire alarms have been made there.
- **Signboards:-** No signboards to help people navigate viz. Exit signboards etc. guiding people to navigate inside the buildings are available.
- **Mock Drill:-** No mock drills have so far been conducted to ascertain the preparedness for dealing with such disasters.
- **Lack of awareness:-** No training or awareness material is available for Judicial Officers, court staff and esteemed lawyers.
- **Parking:-** Parking of vehicles in orderly manner in the premises is not followed strictly every time which may hamper easy approach in critical times.

3. Prevention, Mitigation and Preparedness Plan (Institutional)

3.1 Plan for necessary measures

There exists the District Disaster Management Committee and the Sub Divisional Disaster Management Committee, Manali, consisting of the following office bearers, to monitor the implementation of the Disaster

Management Plan, to supervise all the quick response teams and to take all required measures and incidental steps.

The District Disaster Management Committee, which is mainly constituted for the District Courts Complex, Kullu, also exercise its role and responsibilities, with regard to disaster management, over the Sessions Houses situated at Kullu and Keylong.

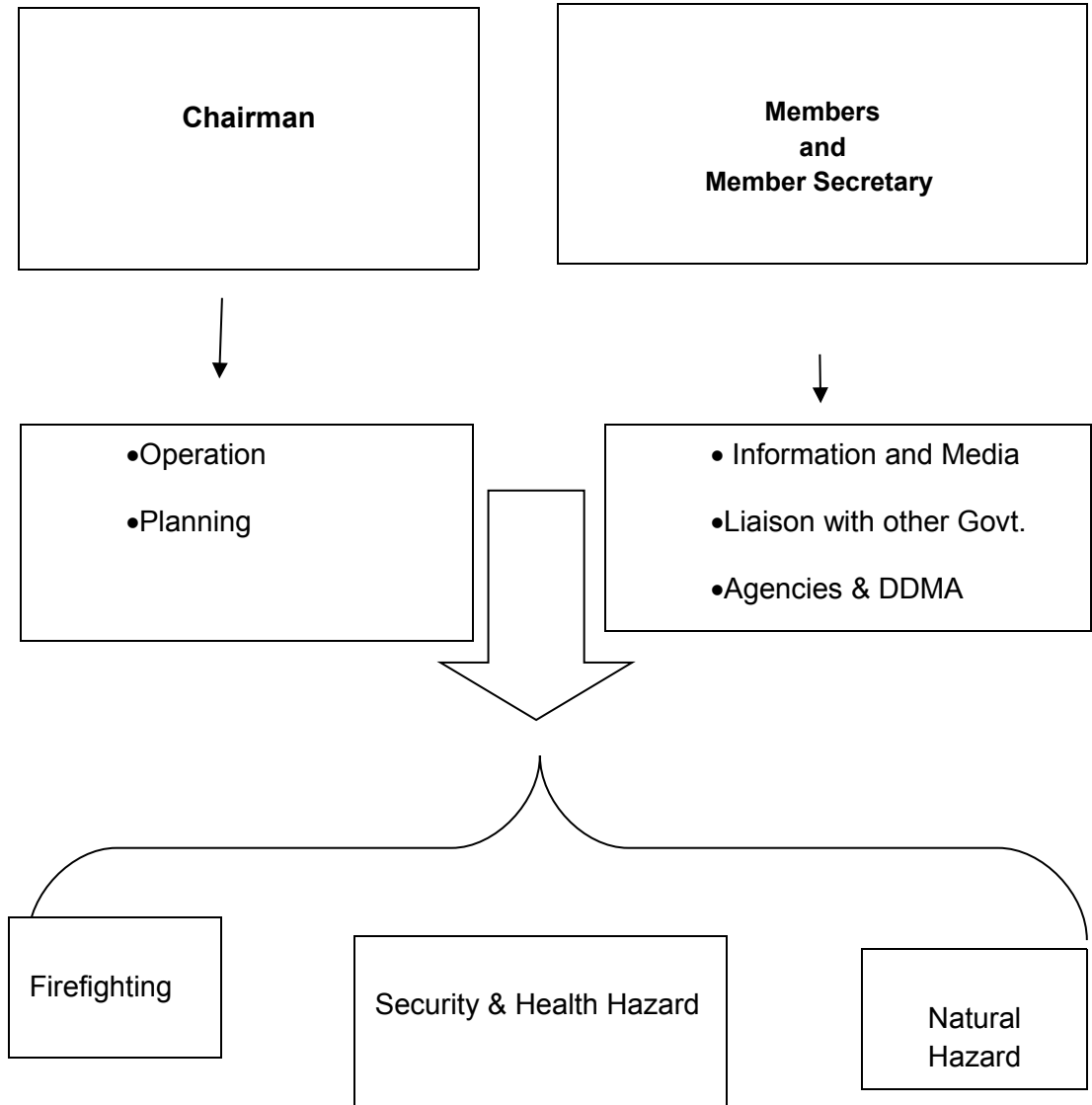
It would be needless to mention here that the Sub Divisional Disaster Management Committee, Manali, will also take necessary steps with regard to disaster management measures pertaining to the High Court Guest House, Manali, which is also situated in the Court Complex, Manali.

<u>District Disaster Management Committee,</u>				
<u>District Courts, Kullu</u>				
Sr. No.	Officer	Role in the DMC	Telephone Number	
			Office	Residence
1.	The Additional District and Sessions Judge, Kullu	Chairman	226747	226748
2.	The Civil Judge (Sr. Divn.)-cum-CJM, Kullu	Member	222539	222739
3.	The Civil Judge (Sr. Divn.)-cum-CJM, Lahaul-Spiti at Kullu	Member-Secretary	224831	222831
4.	The District Attorney, Kullu	Member	222318	-
5.	The President, District Bar Association, Kullu	Member	-	98169-26266

Sub Divisional Disaster Management Committee,
Taluka Court, Manali

Sr. No.	Officer	Role in the DMC	Telephone Number	
			Office	Residence
1.	The Civil Judge (Jr. Divn.)-cum-JMIC, Manali	Chairman	254300	253700
2.	The Assistant District Attorney, Manali	Member	250200	-
3.	The President, Sub Divisional Bar Association, Manali	Member	-	98160-07036
4.	The Superintendent Grade-II, office of the Civil Judge (Jr. Divn.)-cum-JMIC, Manali	Member-Secretary	254300	-

Below is the structure of the aforesaid Disaster Management Committees at institutional level:-



3.2 Capacity Building

To handle any disaster effectively, it is necessary to have proper capacity. The aforementioned Disaster Management Committees plan to have regular capacity building exercise in collaboration with other Government Agencies and District Disaster Management Authority/ Local Disaster Management Committee(s). Mock drills may be planned to be organized for Judicial Officers, staff, bar members and other stakeholders.

4. Response Plan

4.1 Installation of evacuation routes & maps and fire extinguishers

District Court, Kullu, with due assessment and assistance of the aforesaid Disaster Management Committees, plans to install signboards depicting exit routes in various appropriate parts of the Court Complexes/ Guest Houses to help the people navigate easily in exigencies. Such signboards are to be installed in corridors and pathways. Fire extinguishers are also to be installed in different points of the Judicial Courts Complex, Kullu/ Manali as well as in the Sessions/ Guest Houses, as per requirement. Apart from above, sufficient ladders, ropes and first aid boxes are to be arranged.

4.2 Constitution of the Incident Response Teams

Quick response teams that comprise court officials of the respective Court Complexes/ Guest Houses are constituted with specific tasks assigned to them and these teams are supervised/ directed by the concerned Disaster Management Committees. These teams will act in coordination at times of any hazard whether natural such as earthquake or man made. Any changes in teams will be updated in subsequent Disaster Management Plans or reconstitution of such teams from time to time.

4.3 Roles and responsibilities and coordination mechanism for the department.

Every official in the response teams has clear roles and responsibilities. Disaster specific teams have the responsibility to act quickly and coordinate with the concerned agencies in such situations. Each team has one senior official who has to supervise the efforts of the team members. Following are the quick response teams, as constituted by this office:-

(A) Quick Response Teams pertaining to Courts Complex, Kullu

Team for Firefighting

Sr. No.	Officer/ Official	Office posted	where	Roles & responsibilities
1.	Superintendent Grade-I	D&SJ, Kullu		Coordination among team members
2.	Court Manager	-do-		Mobilize local efforts in firefighting
3.	Translator	-do-		Coordination with firefighters & first aid
4.	System Officer	-do-		Turning off MCB switches and securing server
5.	Summary Clerk	CJM, Kullu		Rescue & Evacuation
6.	Civil Ahlmad	CJM, L&S at Kullu		-do-
7.	Record Keeper	-do-		Efforts to limit damages to record and files
8.	Daftri	D&SJ, Kullu		-do-

Team for tackling Health/ Security Hazard

Sr. No.	Official	Office posted	where	Roles & responsibilities
1.	Superintendent Grade-II	CJM, Kullu		Arrangement of Ambulance and transporting sick/ injured to hospital
2.	Civil Nazir (Accounts)	D&SJ, Kullu		First Aid
3.	Reader	AD&SJ, Kullu		-do-
4.	Criminal Ahlmad	D&SJ, Kullu		Coordination with Police

Natural Hazards

Sr. No.	Official	Office posted	where	Roles & responsibilities
1.	Superintendent Grade-II	CJM, L&S at Kullu		Coordination with District Disaster Management Authority
2.	Civil Nazir	CJM, Kullu		First Aid & Transportation
3.	English Clerk	D&SJ, Kullu		-do-
4.	Civil Nazir	CJM, L&S at Kullu		Search, Rescue & Evacuation
5.	CCT	D&SJ, Kullu		-do-
6.	System Assistant(s)	-do-		Information & communication

(B) Quick Response Teams pertaining to Court Complex, Manali

Team for Firefighting

Sr. No.	Officer/ Official	Office posted	where	Roles & responsibilities
1.	Reader	JMIC, Manali		Coordination among team members and to mobilize local efforts in firefighting
2.	Criminal Ahlmad	-do-		Coordination with firefighters & first aid and Turning off MCB switches and securing server
3.	Copyist	-do-		Rescue & Evacuation and efforts to limit damages to record and files
4.	Bailiff-I	-do-		-do-
5.	Process Server-I & II	-do-		-do-

Team for tackling Health/ Security Hazard

Sr. No.	Official	Office posted	where	Roles & responsibilities
1.	Record Keeper	JMIC, Manali		Arrangement of Ambulance and transporting sick/ injured to hospital
2.	Civil Ahlmad	-do-		First Aid
3.	Bailiff-II	-do-		-do-
4.	CCT	-do-		Coordination with Police

Natural Hazards

Sr. No.	Official	Office posted	where	Roles & responsibilities
1.	Naib Nazir	JMIC, Manali		Coordination with District Disaster Management Authority
2.	Steno-Typist	-do-		First Aid & Transportation
3.	J.W.	-do-		Information & communication
4.	Process Server-III & IV	-do-		Search, Rescue & Evacuation

(C) Quick Composite Response Team pertaining to

Sessions House, Kullu

Sr. No.	Official	Detail of posting	Roles & responsibilities
1.	Chowkidar	Sessions House, Kullu	To perform all incidental and necessary tasks required to tackle and handle the situation in an effective and time bound manner
2.	Mali	-do-	-do-
3.	Safai Karamchari	-do-	-do-

(D) Quick Composite Response Team pertaining to

Sessions House, Keylong

Sr. No.	Official	Detail of posting	Roles & responsibilities
1.	Chowkidar	Sessions House, Keylong	To perform all incidental and necessary tasks required to tackle and handle the situation in an effective and time bound manner

5. Knowledge Management, Review and Updating, & Dissemination of Plan

5.1 System of updating DMP

Disaster Management Planning is a continuous activity and thus it requires regular updating. The document of Disaster Management Plan of District Courts, Kullu and Sub Divisional Court, Manali, is to be updated as and when there are major changes in any aspect of it. The Superintendent Grade-I, of this office, is entrusted with this responsibility by the aforementioned Disaster Management Committees. Review of the plan

will be done by the committees on yearly basis. The updating and review will also serve as a ready reference for self assessment for preparedness.

Both the aforementioned Disaster Management Committees, under prior intimation to the District and Sessions Judge, Kullu, are required to hold meetings/ seminars with all the stack holders, regularly on quarterly basis or special meetings/ seminars if required under any circumstances, to take any incidental action, to chalk out necessary planning as well as inculcate necessary awareness and preparedness amongst the stack holders to mitigate the hazards, vulnerability and dire consequences of different types of disasters, whether natural or man made and shall also furnish a detailed report to this office within seven days from the date of holding of such meeting/ seminar, for taking further necessary action in the matter.

5.2 Dissemination of Plan to stakeholders

The plan is to be disseminated to the stakeholders namely the court staff, advocates, litigants and general public by uploading the DMP on the official website of the District Courts, Kullu and by displaying the same on the notice boards of the court complex as well as of the local bar and also placing one copy of the same on some conspicuous place of each Sessions House/ Guest House of this Division.

Important Contact Numbers

Judicial Officers

Officer	Telephone Number	
	Office	Residence
<u>At Kullu</u>		
District and Sessions Judge, Kullu	01902-224378 225514	224360
Additional District and Sessions Judge, Kullu	01902-226747	226748
Civil Judge(Sr. Divn.)-cum-CJM, Kullu	01902-222539	222739
Civil Judge(Sr. Divn.)-cum-CJM, L&S at Kullu	01902-224831	222831
<u>At Manali</u>		
Civil Judge(Jr. Divn.)-cum-JMIC, Manali	01902-254300	253700

Administration and Others

Officer	Telephone Number	
	Office	Residence
<u>At Kullu</u>		
Deputy Commissioner, Kullu	01902-222727	222726
Add. District Magistrate, Kullu	01902-222226	222321
AC to DC, Kullu	01902-222486	222575
SDO (Civil), Kullu	01902-222596	224797
District Revenue Officer, Kullu	01902-222339	-
District Food & Supply Controller, Kullu	01902-222535	-
Commandant Home Guard & Civil Defence, Kullu	01902-222512	-
Chief Medical Officer, Kullu	01902-223077	223088
District Health Officer, Kullu	01902-223077	-
Superintending Engineer, HPPWD 6 th Circle, Kullu	01902-222530	222242

Superintending Engineer, I&PH Circle, Kullu	01902-222533	222475
Superintending Engineer, HPSEB Ltd. Kullu	01902-225425	225292
The Executive Engineer, HPPWD Division No.I, Kullu	01902-222426	222472
The Executive Engineer, HPPWD Division No.II, Kullu	01902-222561	222472
The Executive Engineer, I&PH Division, Kullu	01902-222496	222582
The Executive Engineer, HPSEB Ltd. Kullu	01902-222651	222583
Executive Officer, MC Kullu	01902-222560	-
District Public Relations Officer, Kullu	01902-222446	-
<u>At Manali</u>		
Sub Divisional Officer (Civil), Manali	01902-254100	254200
Tehsidar, Manali	01902-252286	-
Sr. Executive Engineer, HPSEB, Manali	01902-252306	-
Assistant Engineer, HPSEB, Manali	01902-254294	-
Assistant Engineer, I&PH, Manali	01902-252837	-
Assistant Engineer, HPPWD, Manali	01902-252340	-
Senior Medical Officer, Manali	01902-253385	-
Fire Station Officer, Manali	01902-252222	-

Police Department

Officer	Telephone Number	
	Office	Residence
<u>At Kullu</u>		
Superintendent of Police, Kullu	01902-224700	224800
Additional Superintendent of Police, Kullu	01902-225589	226514
Deputy Superintendent of Police (Hq.), Kullu	01902-224701	230716
Station House Officer, Kullu	01902-222775	-
Police Line, Kullu	01902-222243	-
<u>At Manali</u>		
Deputy Superintendent of Police, Manali	01902-253400	253200
SHO, Police Station, Kullu	01902-252326	-

Fire Station/ Ambulance/ Transport/ Home Guard

Officer	Telephone Number	
	Office	Residence
<u>At Kullu</u>		
Incharge, Fire Services, Kullu	01902-222345	-
SMO Kullu (Ambulance)	01902-222350	-
Regional Manager, HRTC, Kullu	01902-222452	-
Commandant, Home Guard, Kullu	01902-222512	-
<u>At Manali</u>		
Fire Station Officer, Manali	01902-252222	-
HRTC Bus Stand, Manali	01902-252323	-
Senior Medical Officer, Manali	01902-253385	-

SDMA/ NDMA/ NDRF

Officer	Office Telephone
CEO, HP State Disaster Management Authority	0177-2621022
DG, National Disaster Response Force	011-26712851
Member, National Disaster Management Authority	011-26701740

Important Telephone Numbers at Keylong

Officer	Telephone Number	
	Office	Residence
1. Deputy Commissioner, Keylong	01900-222501	222503
2. Superintendent of Police, Keylong	01900-222226	222227
3. SDM, Keylong	01900-222225	222224
4. Dy. S.P. Hq., Keylong	01900-222269	-
5. Tehsildar, Keylong	01900-222258	-
6. SHO, Police Station, Keylong	01900-222223	-
7. Ex. En. I&PH, Keylong	01900-222209	222212
8. Ex. En. HPSEB, Keylong	01900-222291	222292
9. Asstt. Engineer, HPPWD, Keylong	01900-222276	-
10. District Hospital, Keylong	01900-222211	-
11. Fire Station Officer, Keylong	-	-
12. DDMA	1077 (T.F.)	

Important Telephone Numbers of Sessions House, Kullu

1. Sessions House, Kullu	01902-222544
2. Chowkidar, Sessions House, Kullu	94184-88423
3. Mali, Sessions House, Kullu	94181-28379
4. Safai Karamchari, Sessions House, Kullu	94188-45815

Important Telephone Numbers of Sessions House, Keylong

1. Sessions House, Keylong	-
2. Chowkidar, Sessions House, Keylong	89884-12569, 98051-07575, 98575-90004

Detail of Vehicle/ machinery available with the PWD Deptt. at Kullu

Sr. No.	Type of Machinery/ vehicle	Divn. No.I	Divn. No.II	Mech. Divn.	Total
1.	Dozer	2	2	-	4
2.	Excavator-cum-loader	1	3	-	4
3.	JCB	1	-	-	1
4.	Tipper	3	3	-	6
5.	Truck	2	2	-	4
6.	Jeep	-	2	1	3
7.	Bolero LX	1	1	-	2
8.	Bolero Camper	2	1	2	5
9.	Road Roller	5	4	-	9
10.	Air Compressor	7	5	-	12
11.	Tata-407	1	-	2	3
12.	Canter	1	1	-	2
13.	Gypsy	1	1	1	3
14.	Crane	-	-	1	1
15.	Hot Mix Plant	-	1	-	1
16.	Excavator A-600H	-	-	1	1
17.	Front Loader	-	-	1	1
	Total:-	27	26	9	62
<u>Other Auxiliary Equipments</u>					
18.	Rope	-	-	-	-
19.	Shovel	450	-	-	450
20.	Pickaxe	490	-	-	490
21.	Axe	10	-	-	10
22.	Hacksaw	25	-	-	25
23.	Hammer	50	-	-	50
	Total:-	1025			1025